

**Complaints against Indian High Commissioners**

384. SHRI RAM KUMAR KASHYAP : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that New Zealand High Commissioner has been recalled following allegations that his wife assaulted a member of his domestic staff and if so, details thereof;

(b) whether Government has completed investigation in the matter and if so, findings thereof; and

(c) whether Government has received similar complaints against other Indian High Commissioners and Ambassadors posted in various countries and if so, the details thereof together with action taken on each complaint?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V.K. SINGH] : (a) The High Commissioner of India to New Zealand has been transferred back to Headquarters following certain allegations by a Service Staff.

(b) Investigation on these allegations is currently underway in the Ministry.

(c) No such complaints have been received against any other Indian High Commissioner or Ambassador.

**Nurses forced to leave UK**

385. SHRI ANIL DESAI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Indian nurses working in the UK are being forced to leave the country due to a new income threshold required under visa rules for continued stay in the UK;

(b) if so, details of the nurses being forced to leave the UK; and

(c) whether the Ministry has taken up the issue of their displacement and their children's education with the UK authorities and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V.K. SINGH] : (a) and (b) The new immigration rules to delink working in the UK with indefinite leave to stay in the UK were introduced by the UK Government in 2012. The new rules will come into effect from 6 April 2016 when it will be mandatory for those applying for settlement in the UK to be in receipt of an annual